

Individual Personal Accident

Apollo Munich Health Insurance Company Limited will cover all Insured Person/s under this Policy upto the Sum Insured. The insurance cover at all times shall be governed by and shall be subject to the terms, conditions and exclusions under this Policy.

Section. 1 Benefits

We will provide the Benefits as detailed below for an event or occurrence described in any of the Benefits that occurs during the Policy Period. Each Benefit is subject to its Sum Insured, but Our liability to make payment in respect of any and all Benefits (including optional Benefits) shall be limited to the Accidental Death Sum Insured unless expressly stated to the contrary.

Benefit 1. Accidental Death

1) Accidental Death

If an Insured Person suffers an Accidental bodily injury during the Policy Period which is the sole and direct cause of his death within 365 days from the date of the Accident, then We will pay the Sum Insured as specified in Policy schedule against this benefit to the assignee or the nominee or the legal representative, as the case may be, subject to terms & conditions of this policy.

On payment of claim under this benefit the policy shall terminate for that Insured Person for whom the claim has been paid.

2) Transportation of Mortal Remains

If We have accepted a claim under benefit 1) of this policy, then We will in addition reimburse the lower of 2% of the Sum Insured under Accidental death OR the actual amount incurred in transporting the mortal remains of the Insured Person from the place of the Accident or the Hospital to his residence or to a cremation /burial ground, provided the insured person has died outside his city of residence.

3) Cremation Ceremony

If We have accepted a claim under benefit 1), then We will in addition pay the Sum Insured towards the costs of the cremation or burial of the Insured Person.

Once a claim has been accepted and paid under this Benefit then this Policy will automatically terminate in respect of that Insured Person.

Benefit 2. Permanent Total Disablement

If an Insured Person suffers an Accidental bodily injury during the Policy Period and this is the sole and direct cause of his permanent total disablement within 365 days from the date of the Accident in one of the ways detailed in the table below, then We will pay the percentage of the Sum Insured shown in the table.

	% of Sum Insured
Loss of 2 Limbs (both hands or both feet or one hand and one foot)	100%
Loss of a Limb and an eye	100%
Complete and irrecoverable loss of sight of both eyes	100%
Complete and irrecoverable loss of speech & hearing of both ears	100%
Loss of a Limb	50%
Complete and irrecoverable loss of sight of an eye	50%

In this Benefit:

- a) Limb means a hand at or above the wrist or a foot above the ankle.

b) Loss of Limb means:

i) the physical separation of a Limb above the wrist or ankle respectively, or

the total loss of functional use of a Limb for at least 365 days from the date of onset of such disability provided that We must be satisfied at the expiry of the 365 days that there is no reasonable medical hope of improvement.

c) Includes cover for Paralysis Including Paraplegia, Quadriplegia with loss of functional use of limbs.

d) Any claim made under this benefit will not terminate the policy.

Benefit 3. Permanent Partial Disablement

If an Insured Person suffers an Accidental bodily injury during the Policy Period and this is the sole and direct cause of his permanent partial disablement within 365 days from the date of the Accident in one of the ways detailed in the table below, then We will pay the percentage of the Sum Insured shown in the table.

Loss of:	% of Sum Insured
Each arm at the shoulder joint	70%
Each arm to a point above elbow joint	65%
Each arm below elbow joint	50%
Each hand at the wrist	50%
Each thumb	20%
Each index finger	10%
Each other finger	5%
Each leg above center of the femur	70%
Each leg up to a point below the femur	65%
Each leg to a point below the knee	50%
Each foot at the ankle.	40%
Each big toe	5%
Each other toe	2%
Each eye	50%
Hearing in each ear	30%
Sense of smell	10%
Sense of taste	5%

In this Benefit:

a) Loss means:

i) the physical separation of a body part, or

i) the total loss of functional use of a body part or organ provided this has continued for at least 365 days from the onset of such disability provided that We are satisfied at the expiry of the 365 days that there is no reasonable medical hope of improvement.

2) If an Insured Person suffers a Loss not mentioned in the table above, then We will assess the degree of disablement with Our medical advisors and determine the amount of payment to be made.

3) If a claim in respect of a whole member (any organ, organ system or a limb) also encompasses some or all of its parts, Our liability to make payment will be limited to the member only and not any of its parts or constituents.

4) Any claim made under this benefit will not terminate the policy.

Benefit 4. Temporary Total Disablement

If an Insured Person suffers an Accident during the Policy Period which is the sole and direct cause of a temporary disability which completely prevents him from performing each and every duty pertaining to his employment or occupation, then We will pay a weekly benefit, provided that:

- 1) The temporary total disablement is certified by a Doctor, and
- 2) Our liability to make payment will be limited to of 1% of the Sum Insured for each week during the period of temporary total disablement for a period not exceeding 100 weeks from the date of the Accident and if the Insured Person is disabled for a part of a week, then only a proportionate part of the weekly benefit will be payable, and
- 3) We will not pay any amount in excess of the Insured Person's base weekly income (at the time of accident) excluding overtime, bonuses, tips, commissions, or any other special compensation.

Benefit 5. Emergency Road Ambulance Charges

If We have accepted a claim under this Policy and following the Accident it is necessary to immediately transfer the Insured Person to the nearest Hospital by ambulance offered by a healthcare or an ambulance service provider, then We will in addition reimburse the actual expenses of the transfer to the hospital upto the amount as mentioned in schedule of benefits.

Benefit 6. Emergency Air Ambulance Charges

In case of emergency life threatening health conditions due to the accident within India which requires immediate and rapid ambulance transportation from the site of first occurrence to the hospital/medical centre that ground transportation cannot provide, in such case We will pay for ambulance transportation in an airplane or helicopter subject to maximum limit under the policy provided that :

- Necessary medical treatment not being available at the location where the Insured Person is situated at the time of Emergency;
- The Medical Evacuation been prescribed by a Medical Practitioner and is Medically Necessary;
- The air ambulance transportation expenses are restricted within India.

Benefit 7. Education Fund

We have accepted a claim under Benefit 1, Benefit 2 or Benefit 3, then We will in addition pay the benefit Sum Insured for Dependent Children upto the maximum limit in the policy provided that:

- such Dependent Child/ Children(s) is/are pursuing an educational course as a full time student in an educational institution.
- Age of the child or children as the case may be should not be more than 25 completed years.
- The Sum Insured mentioned in the schedule of benefits is the total amount payable for all Dependent Children collectively and not per insured child basis

this benefit is payable only once per policy year.

Benefit 8. Family Transportation

If We have accepted a claim under Benefit 1 or Benefit 2 , then We will in addition reimburse the actual expenses incurred in transporting one Immediate Family Member to the Hospital where the Insured Person is admitted following an Accident.

Note: In this Benefit, Immediate Family Member means the Insured Person's legal spouse, children, parents, parents-in-law, legal guardian, ward, step child or adopted child.

Benefit 9. Purchase of Blood

If We have accepted a claim under Benefits 1-3, then We will in addition reimburse the actual expenses incurred in purchasing blood through a Hospital or lawful blood bank for the purpose of the Insured Person's medical or surgical treatment provided that such treatment is necessitated by the Accident.

Benefit 10. Transportation of Imported Medicine

If We have accepted a claim under Benefits 1-3, then We will in addition reimburse the actual expenses incurred on freight charges for importing medicines to India, provided that:

Such medicines, formulations or their alternatives are not available in India, and

Such medicines are necessary for the medical or surgical treatment of the Insured Person in a Hospital following the Accident.

Such medicines shall not include any drugs under clinical trial or medicines, formulations or molecules of unproven efficacy.

Benefit 11. Accident Hospital Cash

If We have accepted a claim under Benefits 1-4, then We will in addition pay the amount shown in the Schedule for each continuous and completed period of 24 hours that the Insured Person is Hospitalised, provided that We will not make payment for the first 48 hours of Hospitalisation.

Benefit 12. Accident Medical Expenses

If We have accepted a claim under Benefits 1-4, then We will in addition reimburse the Medical Expenses incurred by the Insured Person at a Hospital, provided that Our maximum liability under this Benefit shall be limited to the lowest of:

- a) The actual expenses incurred, or
- b) 40% of the admitted claim amount under Benefits 1 to 4, or
- c) 10% of the Benefit 1 Sum Insured, or
- d) Rs. 200,000

Benefit 13. Accident In-patient Hospitalisation

If any Insured Person suffers an Accident during the Policy Period that requires that Insured Person's Hospitalisation for a minimum period of 24 hrs as an in-patient, then We will in cover Medical Expenses for

- Room rent, boarding expenses,
- Nursing,
- Intensive care unit,
- A Medical Practitioner,
- Anaesthesia, blood, oxygen, operation theatre charges, surgical appliances,
- Medicines, drugs and consumables,
- Diagnostic procedures,

- The Cost of prosthetic and other devices or equipment if implanted internally during a Surgical Procedure.
- Physiotherapy expenses recommended by treating doctor

provided that the Hospitalisation commences within the same Policy Period. Our liability to meet Medical Expenses caused by such Accident will be limited to the benefit Sum Insured for that Policy Period.

If We have accepted a claim under Accident In-patient Hospitalisation, then We will also pay for:

- 1) Pre Hospitalisation - In an event the effects of an Accident are observed not immediately but within 30 days of Accident which results in Hospitalisation of the Insured Person as an in-patient; then we will reimburse the Medical Expense incurred for the same injury for the which subsequent Hospitalisation was required
- 2) Post Hospitalisation - Medical Expenses including Physiotherapy incurred in the 60 days immediately after the Insured Person' discharge from Hospital provided that Medical Expenses are incurred for the same injury for which the Insured Person was Hospitalised.
- 3) Daycare Procedures - The Medical Expenses for a day care procedure or surgery due to technological advancements where the procedure or surgery is taken by the Insured Person as an inpatient for less than 24 hours in a Hospital (but not the outpatient department of a Hospital). Pre and Post hospitalisation expenses payable under this benefit would include expenses incurred on Physiotherapy. Refer to annexure 1 for complete list of Daycare Treatments/

Benefit 14. Restore Benefit

Instant addition of 100% Accidental In-patient Hospitalization sum insured upon partial/ complete utilization of Your Accidental In-patient Hospitalization sum insured during the policy year.:

- a) The Restore Sum Insured will only be applied once for the Insured Person during a Policy Year;
- b) If the Restore Sum Insured is not utilised in a Policy Year, it shall not be carried forward to any subsequent Policy Year.
- c) Any single claim amount cannot be larger than the Accidental In-Patient Hospitalization Sum Insured

Benefit 15. Accident Out-patient Expenses

If Insured Person suffers an Accident during the Policy Period that requires Outpatient Treatment, then We will in addition reimburse the Medical Expenses incurred for the Insured Person provided that the expenses are incurred within the same Policy Period. Our liability to meet Medical Expenses caused by such Accident will be limited to the Sum Insured of that Policy Period. Out-patient expenses include

- Diagnostic Tests
- Vaccinations
- Pharmacy
- Consultations with a Medical Practitioner , Physiotherapist ,Speech therapist,
- Plaster cast, crutches
- Minor OT charges

PI note: A deductible of Rs 500 shall apply to each and every claim

Benefit 16. Broken Bones

UIN: APOPAIP18053V031819

If an Accident causes an Insured Person to suffer a fracture (a break in the continuity of a bone) and this is certified by a Doctor and also confirmed by imaging investigations such as by X-ray, then We will pay the percentage of the benefit Sum Insured (mentioned in schedule of benefits) specified in the table below.

	% of Sum Insured
Injury to vertebral body resulting in spinal cord damage	100%
Pelvis	100%
Skull (excluding nose and teeth)	30%
Chest (all ribs and breast bone)	50%
Shoulder (collar bone and shoulder blade)	30%
Arm	25%
Leg	25%
Vertebra – vertebral arch (excluding coccyx)	30%
Wrist (collies or similar fractures)	10%
Ankle (Potts or similar fracture)	10%
Coccyx	5%
Hand	3%
Finger	3%
Foot	3%
Toe	3%
Nasal bone	3%

- a) If an Insured Person suffers a fracture not mentioned in the table above, then We will assess the fracture with an independent medical advisors and determine the amount of payment to be made.
- b) Our maximum liability is limited to the Sum Insured, irrespective of the number of fractures that the Insured Person suffers caused by the same Accident.
- c) If a claim in respect of any fracture of a whole bone also encompasses some or all of its parts, Our liability to make payment will be limited to the whole bone only and not any of its parts.

Note: In this Benefit:

- a. Pelvis means all pelvic bones, which shall be treated as one bone. The sacrum is part of the vertebral column.
- b. Skull means all skull and facial bones, (excluding nasal bones and teeth) which shall be treated as one bone.

Benefit 17. Marriage Expenses for Children

If We have accepted a claim under Benefit 1 or 2 , then We will in addition pay the Sum Insured towards the marriage expenses for unmarried Dependent Children of the Insured Person, provided that Our maximum liability under this Benefit for all Dependent Children, irrespective of the number of Dependent Children shall be limited to the benefit Sum Insured.

Benefit 18. Coma

If an Insured Person is rendered Comatose due to an Accident during the Policy Period, then We will pay a weekly benefit for as long as the Insured Person remains Comatose, provided that:

- a) The Insured Person is certified to be Comatose by a Specialised Medical Practitioner , and

- b) The Insured Person is rendered Comatose within 3 days of after the occurrence of the Accident and continues to be Comatose for a period of atleast 7 days thereafter, and
- c) Our liability to make payment shall be limited to 1% of the Sum Insured for each week that the Insured Person is Comatose for a period not exceeding 100 weeks from the date of the Accident, and
- d) If the Insured Person is Comatose for a part of a week, then only a proportionate part of the weekly benefit will be payable.

In this Benefit, Coma means a profound state of unconsciousness where the patient cannot be awakened, fails to respond normally to external stimuli, internal needs or pain, does not have sleep-awake cycles and cannot take voluntary actions and Comatose means a state of Coma.

Benefit 19. Carrier

If an Insured Person suffers an Accident during the Policy Period while travelling in a Carrier and this is the sole and direct cause of his death or permanent total disablement within 365 days of the date of the Accident, then We will pay the Sum Insured. The amount payable due to permanent total disablement will depend on the degree of disablement as defined under Benefit 2.

Benefit 20. Modification of Residence/Vehicle

If We have accepted a claim under Benefit 2 or 3, then We will in addition reimburse the reasonable expenses incurred to modify the Insured Person's residential accommodation and/or vehicle as long as the modifications have been carried out in India and certified by a Doctor to be necessary and directly required as a result of the Accident for which We accepted the claim.

Benefit 21. Burns

If the Insured Person suffers from second or third degree Burns due to an Injury arising out an Accident that occurs during the Policy Period, We will pay the amount specified in the table below to the Insured Person subject to the following

- The Burns are not self-inflicted by the Insured Person in any way; and
- A Medical Practitioner has confirmed the diagnosis of the burn and the percentage of surface area in writing. For the purpose of this benefit, Burns means any burns suffered by the Insured Person as specifically defined in the table below

Sno	Description of Extent of Burn Injury	Amount payable (% of benefit sum insured as specified in the schedule of benefits)
1.	Third degree burns of 30% or more of the total body surface	100%
2.	Second degree burns of 30% or more of the total body surface	50%
3.	Third degree burns of 20% or more, but less than 30% of the total body surface	80%
4.	Second degree burns of 20% or more, but less than 30% of the total body surface	40%
5.	Third degree burns of 10% or more, but less than 20% of the total body surface	40%
6.	Second degree burns of 10% or more, but less than 20% of the total body surface	20%
7.	Third degree burns of 5% or more, but less than 10% of the total body surface	20%
8.	Second degree burns of 5% or more, but less than 10% of the total body surface	10%

Benefit 22. Elderly Care

If We have accepted a claim under Benefit 1 or Benefit 2, then in addition We will pay benefit Sum Insured for supporting Dependent Parent(s) of the Insured Person provided that Dependent Parent's age is greater than 65 years.

this benefit is payable only once per policy year.

Benefit 23. Pet Care

If We have accepted the claim under Accidental In-patient Hospitalisation benefit then We will pay benefit amount as mentioned in the Schedule of Benefits for each completed day of such Hospitalisation provided that Insured Person provides satisfactory documented proof of pet ownership.

Benefit 24. Homemaker Care Allowance

In an event the non-earning spouse is Hospitalized for more than 7 continuous days in a Hospital due to an injury sustained in an Accident which prevents the non-earning spouse to continue with the normal household activities, then We will pay lumpsum benefit Sum Insured as mentioned in the schedule of benefits.

Benefit 25. Orphan Support

If insured person and his/ her spouse suffer an Accidental bodily injury in the same single Accident during the Policy Period which is the sole and direct cause of their death within 365 days from the date of the Accident, then we will pay double Sum Insured for each Insured Person for supporting the orphaned child.

Benefit 26. Cost of Prosthetics

If We have accepted a claim under Benefit 2 and Benefit 3 , then We will in addition reimburse the actual expenses upto the benefit Sum Insured incurred on purchase of Medically Necessary prosthetics devices (artificial devices replacing body parts such as artificial limbs or eyes), orthopectic braces and durable medical equipment such as wheelchair, crutches, hospital beds, traction equipment, Walkers for the Insured Person provided it has been recommended by the treating Medical Practioneer for Insured Person's disablement or the medical treatment following the Accident claim.

Expeise incurred on spectacles, contact lenses,hearing aids, blood pressure and blood sugar montiroring devics are not covered under this benefit.

Benefit 27. Education Fund on Disability of Dependent Child

If We have accepted a claim under Benefit 2 or Benefit 3 for the insured Dependent Child, then We will in addition pay benefit Sum insured as mentioned in the schedule of benefits, for the education of disabled child/ children in a special school or institution provided that

- such Dependent Child/ Children is/are pursuing an educational course as a full time student in an educational institution at the time of disablement.
- Age of the child or children as the case may be should not be more than 25 completed years.
- The Sum Insured mentioned in the schedule of benefits is the total amount payable for all Dependent Children collectively and not per insured child basis

Benefit 28. Disappearance

In the event Insured Person’s body cannot be located within a period of 365 days following a forced landing, stranding, sinking or wrecking of a Common Carrier in which such Insured Person was travelling or in any event arising as a result of Acts of God Perils during the Policy Period, wherein it is reasonable to believe that Insured Person has died as a result of an accident.

If after the payment of accidental death claim, it is found that the insured person has survived the accident then the policyholder has to refund the payment back to the company in consideration of the obligatory guarantee as provided during the claim.

Once a claim has been accepted and paid under this Benefit then this Policy will automatically terminate in respect of that Insured Person.

Benefit 29. Adventure Sports

If an Insured Person suffers an Accidental bodily injury during the Policy Period while engaged in adventure sports in a non-professional capacity and under the supervision of trained professional and this is the sole and direct cause of his death or permanent total disablement within 365 days from the date of the Accident in one of the ways detailed in the table mentioned below, then We will pay the Accidental Death benefit Sum Insured or percentage of the Sum Insured shown in the table in case of an Permanent Total Disablement .

	% of Sum Insured
Loss of 2 Limbs (both hands or both feet or one hand and one foot)	100%
Loss of a Limb and an eye	100%
Complete and irrecoverable loss of sight of both eyes	100%
Complete and irrecoverable loss of speech & hearing of both ears	100%
Loss of a Limb	50%
Complete and irrecoverable loss of sight of an eye	50%

The Adventure Sports Benefit is extended for the below listed sports.

- **Sky Sports**
Sky Diving, Hang Gliding, Ballooning, Parasailing, Paragliding, Bungee Jumping, Bridge Swinging, Zip Lining, Zip Trekking
- **Mountain Sports**
Skiing, Snowboarding, Rock Climbing, Rock Scrambling, Rappelling, Via Ferrata, Fell Running, Fell Walking, Gorge Walking, Indoor Rock Climbing, Mountain Biking, , Cannoning , Mountaineering,
- **Water Sports**

Fishing, Deep Sea Fishing, Kite Surfing, Body Boarding, Paddle Boarding, Kayaking, Canoeing, Scuba Diving, Shark Diving, Swimming with Dolphins, Diving with Whales, Wakeboarding, Surfing, white water rafting, Snorkeling, Waterskiing, Whale Watching,
- **Racing Sports:**
Auto (car) racing, Motor rallying, Motorcycle racing, Air racing, Kart racing, Boat racing, Hovercraft racing, Lawn, mower racing, Snowmobile racing, Truck racing, Off Road 4x4,
- **Earth Sport**
Land Windsurfing, Zorbing, Sand Boarding,

Benefit 30. Head and Spinal Injuries

If We have accepted a claim under Benefit 1, Benefit 2 or Benefit 3 of this policy , then We will in addition reimburse expenses incurred on diagnostic tests such as but not limited X-ray, MRI, CT scan, ultrasound upto the benefit Sum Insured as mentioned in the schedule of benefits provided that:

- Expenses incurred are related to head and spinal injury
- Tests have been prescribed treating Medical Practitioner and have been conducted within 3 months of the Accident

Benefit 31. **Loan Secure**

If We have accepted a claim under the Benefit 1 or Benefit 2, then We in addition will pay the balance outstanding principal loan amount as on the date of Accident or death whichever is later, subject to a maximum of Sum Insured mentioned on the Policy Schedule. Outstanding principle loan amount would not include any arrears or penalties levied by the bank or financial institution.

In an event if the loan is transferred from one financier to another then the insured must inform us in written with new Loan Sanction Letter, also in case of loan foreclose during the Policy period no refund shall be provided. Sum Insured for this benefit cannot exceed Accidental Death or Permanent Total Disablement Sum Insured opted.

Benefit 32. **Trip Cancellation**

If an Insured Person's journey as a fare paying passenger on a Carrier is unavoidably cancelled because of:

- a) The Accidental Death of the Insured Person or the travelling Insured Person's Immediate Family Member or travelling companion, or
- b) The Hospitalisation of the Insured Person or the travelling Insured Person's parent, spouse or child due to a sudden illness or serious injury where a Medical Practitioner has recommended that due to the severity of the medical condition it is necessary to cancel the trip.

Then We will reimburse up to the Trip Cancellation Sum Insured, for those travel and accommodation expenses that the Insured Person has paid and cannot recover or for which no value can be derived or he is liable to pay.

Special Exclusions to Trip Cancellation benefit

We will not make any payment for any claim in respect of any Insured Person directly or indirectly for, caused by, arising from or in any way attributable to:

- a) Childbirth, pregnancy or related medical complications.
- b) Any charges that could have been avoided but were incurred because of any delay in cancelling travel or accommodation.
- c) The Hospitalisation of the Insured Person or the travelling Insured Person's parent, spouse or child for due to depression or anxiety, mental, nervous or emotional disorders, alcohol or drug abuse, addiction or overdose, elective, cosmetic, or plastic surgery
- d) Travel and accommodation expenses that the Insured Person has paid and cannot recover or for which no value can be derived.

Benefit 33. **Loss of Personal Effects (Mugging)**

Covers personal items such as Laptop, watch, camera, mobile Phone/PDA, and any other such equipment or items which the Insured Person is in possession of or in constant visual contact at the time of the loss due to mugging, then We will cover such item for its depreciated value as per grid provided below provided that

- Insured Person provides Us with satisfactory proof of ownership,
- Event arising to a claim under the is reported to the police of within 24 hours and a written FIR confirming occurrence of such an event is submitted to Us

For calculating depreciation We shall apply below mentioned rate

Year(s)	1 Year	2 Years	3 Years
Payment Rate	70%	40%	10%

Benefit 34. Emergency Hotel

If we have accepted a claim under Accident hospitalization which results in extending of the hotel stay then, We will reimburse the reasonable costs of accommodation (boarding and lodging), of the Immediate Family Member or Co-insured subject to the Emergency Hotel Sum Insured, provided that:

- a) Insured Person is Hospitalised in a Hospital which in not in the city of residence
- b) The Immediate Family Member resides in India, and
- c) The Insured Person was travelling alone.

Benefit 35. Multiple Member Disability

In an event of Accident of two or more Insured Persons insured under the same policy which results in permanent disablement then, We will pay 120% of the benefit payable under Benefit 2, provided that

- We have accepted a claim under Benefit 2 and,
- Injuries leading to disability are sustained in a single Accident

Benefit 36. Cab and Bus Cover

We will pay up to the benefit Sum Insured in an event the Insured Person is Hospitalised due to an accident while traveling as a fare paying passenger in a Carrier during the Policy Period, provided that

- The hospitalisation id more than 7 consecutive days and an FIR has been lodged
- Carrier is a registered radio taxi & Auto services or a registered private intercity Bus service booked through a transport aggregator like Ola, Uber, Meru, Red Bus etc.
- There is a valid proof clearing stating location of start and end of travel, time and date of travel and confirms that Insured Person was travelling in the Carrier at the time of Accident.

Section. 2 Cumulative Bonus

Note: This is only applicable for Benefits 1-3.

- If no claim has been made under this Policy and the Policy is renewed with Us without any break, We will apply a cumulative bonus to the next Policy Year by automatically increasing the Sum Insured for the next Policy Year by 5% of the Sum Insured for this Policy Year.
- The maximum cumulative bonus shall not exceed 50% of the Sum Insured in any Policy Year for benefits under Benefits 1-3.

- If a cumulative bonus has been applied and a claim is made, then in the subsequent Policy Year the cumulative bonus will automatically reduce by 5% in that following Policy Year.

Section. 3 Exclusions

We will not make any payment for any claim in respect of any Insured Person directly or indirectly for, caused by, arising from or in any way attributable to any of the following unless expressly stated to the contrary in this Policy:

1) Special Exclusions to Benefit 1-4, 12, 13, 15, 16 & 17

- a) Any infections except pyogenic infection developing on or as a result of a wound caused by an accident which occurs through an Accidental cut or wound.
- b) Medical or surgical treatment except as necessary solely and directly as a result of an Accident.

2) Special Exclusions to Benefit 13

- a) Treatment availed outside India
- b) Treatment at a healthcare facility which is NOT a Hospital.

3) Special Exclusions to Benefit 16

- a) Sickness or disease.
- b) Any pathological fracture.
- c) Any hair line fracture.

4) Special Exclusions to Benefit 17

- a) Actual or alleged dowry harassment.
- b) Actual or attempted self immolation.

5) Special Exclusions to Benefit 19

- Coma resulting directly from alcohol or drug abuse is excluded.

6) Special Exclusions to Benefit 21

- a) Any benefits which an Insured Person is eligible to receive under the Workmen's Compensation Act 1923 or any similar enactment.
- b) Any expenses incurred in excess of the amount that would have usually been incurred had the Insured Person not been insured under this Policy.
- c) Any modifications or alterations not compliant with the applicable law.

7) General Exclusion applicable to all Benefits:

We will not pay for any claim which is caused by, arising from or in any way attributable to:

- a) Any Insured Person committing or attempting to commit a breach of law with criminal intent.
- b) Intentional self-inflicted injury, suicide or attempted suicide while sane or insane, mental, psychiatric or nervous disorder or condition, insanity, anxiety, or depression
- c) An Insured Person's participation or involvement in naval, military or air force operation.
- d) If engaged in adventure sport unless Adventure Sport benefit is opted by insured.

- e) Participation in actual or attempted felony, riots or civil commotion.
- f) Plastic surgery or cosmetic surgery or treatments to change appearance unless necessary as a part of medically necessary treatment certified by the attending Medical Practitioner for reconstruction following an Accident or burns.
- g) AIDS (Acquired Immune Deficiency Syndrome) and/or infection with HIV (Human immunodeficiency virus), venereal disease, sexually transmitted disease or illness,
- h) The abuse or the consequences of the abuse of intoxicants or hallucinogenic substances such as drugs and alcohol.
- i) Treatment directly or indirectly arising from or consequent upon war or any act of war, invasion, act of foreign enemy, war like operations (whether war be declared or not or caused during service in the armed forces of any country), civil war, public defence, rebellion, revolution, insurrection, military or usurped acts, nuclear weapons/materials, chemical and biological weapons, radiation of any kind.
- j) Pregnancy or childbirth or in consequence thereof.
- k) Treatment rendered by a Medical Practitioner which is outside his discipline or the discipline for which he is licensed.
- l) Treatments rendered by a Medical Practitioner who is a member of the Insured Person's family or stays with him, however proven material costs are eligible for reimbursement in accordance with the applicable cover.
- m) External Congenital diseases, defects or anomalies or in consequence thereof.
- n) Any non-allopathic treatment.
- o) Diseases spread/ caused through an insect bite by transfer of organisms for which the insect is a known carrier or host.
- p) Any non-medical expenses mentioned Any non-medical expenses mentioned on our website (<http://www.apollomunichinsurance.com/download-forms/List-of-Non-Medical-Expenses.pdf>) .

Section. 4 General Conditions

A. Condition precedent

The fulfilment of the terms and conditions of this Policy including the payment of premium by the due dates mentioned in the Schedule and the correct disclosures in a complete manner in the proposal form insofar as they relate to anything to be done or complied with by You or any Insured Person shall be conditions precedent to Our liability. The premium for the policy will remain the same for the policy period as mentioned in Policy Schedule. The policy will be issued for a period for less than 1 year (in multiples of 1 day and 1 month), 1 year, 2 year and 3 years basis period based on Policy Period selected and mentioned on the Policy Schedule, the sum insured & benefits will be applicable on Policy Year basis.

B. Per kilometre (km) basis coverage

- i. Per km basis coverage will be provided through a mobile app, our own and/or third party. This app will use map based services (e.g Google maps) to identify the location, terrain and distance travelled by insured person.
Mountainous terrain will attract higher per km premium due to higher risk of travel in such regions. To identify mountainous terrain, following states are considered as hill states: Jammu & Kashmir, Himachal Pradesh, Uttarakhand, Sikkim, Arunachal Pradesh, Nagaland, Mizoram, Manipur, Meghalaya and Tripura.
- ii. We will not start the coverage without customer explicitly opting/ starting it.
- iii. We will not start the coverage without collecting premium in advance.
- iv. We will use only RBI approved payment channels for premium remittance. e.g credit cards, debit cards, mobile wallets, online banking, UPI etc.
- v. All rules and controls will be built into the app.

Customer can avail per km basis coverage by making a premium payment by either of below mentioned processes

- i. **Point to point:** Customer will choose start point and destination point for his/her trip on the app. App will calculate the distance between the two points and compute the premium accordingly. An additional 25% premium will be collected to ensure continuity of coverage should the distance between the points vary for reasons like change in route. Multiple notifications/ messages will be sent to customers much before his/her premium gets exhausted. This will allow customer to make an informed decision on whether to extend his/her coverage or not. He/she can extend coverage by paying additional premium for fixed number of km's (in multiples of 10 km).
- ii. **Fixed number of kms:** Customer can buy coverage for fixed number of km's (in multiples of 10km) and pay the premium accordingly. Multiple notifications/ messages will be sent to customers much before their premium gets exhausted. This will allow customer to make an informed decision on whether to extend his/her coverage or not. He/she can extend coverage by paying additional premium for fixed number of km's (in multiples of 10 km).

Termination of cover

- i. Customer can voluntarily terminate the coverage.
- ii. Automatic termination of coverage on complete utilization of premium or km's bought.
- iii. Automatic termination at the end of 30 days from coverage inception.

Refund of Premium: Unused balance at the time of coverage termination would be refunded to the customer.

C. Geography

This Policy applies to events or occurrences taking place anywhere in the world unless limited by Us in a through an endorsement.

The benefit in respect of Accidental Medical Expense, Accidental In-patient Hospitalisation, Accidental Out-patient Hospitalisation, Accident Hospital Cash, Loss of Personal effects, Emergency Air Ambulance, Emergency Hotel stay, Cab and Bus Cover shall be paid only for expenses and or mugging, incurred in India, irrespective of the place where the injury was sustained / accident occurred. The benefit towards Modification of Residence/ Vehicle expenses shall be payable only upon modification performed in India.

All payments under this Policy will only be made in Indian Rupees within India.

D. Insured Person

Only those persons named as an Insured Person in the Schedule shall be covered under this Policy. Any person may be added during the Policy Period as an Insured Person after his application has been accepted by Us, additional premium has been paid and We have issued an endorsement confirming the addition of such person as an Insured Person.

If an Insured Person dies, he will cease to be an Insured Person upon Us receiving all relevant particulars in this regard. We will return a rateable part of the premium received for such person IF AND ONLY IF there are no claims in respect of that Insured Person under the Policy.

E. Loading & Discounts

Acceptance with Risk Loading: For health hazards with a higher morbidity risk as compared to the general population with similar demography. The maximum loading applied will not exceed 100% for individual health issue/medical condition and 150% on an individual. The loading applied can be a percentage based loading or a flat loading depending on the chances of recurrence of the health issue. For loadings applied the information for the same will be provided by either a recorded voice call or letter and consent for the same (either written, or on the voice call, or from the registered mail ID) needs to be provided with the additional premium for the policy to be issued. The consent would not be mandatory if the loading (additional premium) is paid by self-cheque, credit card, debit card or online payment methods.

We will provide a Family Discount of 10% if 2 or more family members are covered e family members are covered under a single Individual Personal Accident Policy. An additional discount of 7.5% and 10% will be provided if

insured person is paying 2 and 3 years premium in advance as a single premium. These discounts shall be applicable at inception and renewal of the policy

F. Notification of Claims

- i. We must be informed of any event or occurrence that may give rise to a claim under this Policy within 30 days of it happening.
- ii. If any treatment for which a claim may be made is to be taken and that treatment requires Hospitalisation in an Emergency, we should be informed within 24 hours of the Insured person admission in Hospital.
- iii. For all benefits which are contingent on Our prior acceptance of a claim under Benefits 1-4, We must be informed within 30 days of the event or occurrence that may give rise to a contingent benefit claim.

G. Cashless Service (applicable in case of Accidental Inpatient Hospitalisation benefit only)

	Treatment, Consultation or Procedure:	Treatment, Consultation or Procedure Taken at:	Cashless Service is Available:	We must be given notice that the Insured Person wishes to take advantage of the cashless service accompanied by full particulars:
i)	If any treatment, consultation or procedure for which a claim may be made to be taken in an Emergency:	Network Hospital	We will provide cashless service by making payment to the extent of Our liability directly to the Network Hospital.	Within 24 hours after the treatment or Hospitalisation

H. Supporting Documentation & Examination

We must be provided with any documentation and information We may request to establish the circumstances of the claim, its quantum or Our liability for it including, in English, Our claim form duly completed. . The Company may accept claims where documents have been provided after a delayed interval only in special circumstances and for the reasons beyond the control of the insured. Such documentation will include the following . Please note that in case of a non-disclosure or/and a fraud suspicion we may ask for additional documentation/reports which are not listed below.

- Our claim form, duly completed and signed for on behalf of the Insured Person.
- Death certificate
- Disability certificate
- Medical reports
- Case histories, investigation reports
- Treatment papers and discharge summaries
- Original Bills (including but not limited to pharmacy purchase bill, consultation bill, diagnostic bill) and any attachments thereto like receipts or prescriptions in support of any amount claimed which will then become Our property.
- A precise diagnosis of the treatment for which a claim is made.
- All investigation, treatment and follow up records pertaining to the past ailment(s) since their first diagnoses or detection
- Treating doctor's certificate regarding missing information in case histories e.g. Circumstance of injury and Alcohol or drug influence at the time of accident
- Copy of settlement letter from other insurance company
- Stickers and invoice of implants used during surgery

- Copy of MLC (Medico legal case) records and FIR (First information report), in case of claims arising out of an accident
- Regulatory requirements as amended from time to time, currently mandatory NEFT (to enable direct credit of claim amount in bank account) and KYC (recent ID/Address proof and photograph) requirements
- Legal heir certificate
- Marriage certificate (if applicable)

The Insured Person will have to undergo medical examination by Our authorised Medical Practitioner, as and when We may reasonably require, to obtain an independent opinion for the purpose of processing any claim. We will bear the cost towards performing such medical examination (at the specified location) of the Insured Person.

I. Claims Payment

- i. We shall be under no obligation to make any payment under this Policy unless We have received all premium payments in full in time and all payments have been realised and We have been provided with the documentation and information We have requested to establish the circumstances of the claim, its quantum or Our liability for it, and unless the Insured Person has complied with his obligations under this Policy.
- ii. If We accept a claim and become liable to make payment under Benefits 2, 3, 4, 16, or 19, (the first claim) and there is a subsequent claim under another of these Benefits or Benefit 1 in respect of the same Insured Person and the same Accident within 365 days of the date of the Accident (the second claim), then We will only be liable to pay the difference between the amount payable for the first claim and the amount payable for the second claim.
- iii. We will only make payment to or at Your direction. If an Insured Person submits the requisite claim documents and information along with a declaration in a format acceptable to Us of having incurred the expenses, this person will be deemed to be authorised by You to receive the concerned payment. In the event of the death of an Insured Person, We will make payment to the Nominee (as named in the Schedule) or assignee as the case may be. In absence of nominee or assignee and You are deceased, We will make payment to the Your legal heir, executor or appointed legal representative and any payment We make in this way will be a complete and final discharge of Our liability to make payment.
- iv. All payments made shall be subject to an applicable Deductible (if any) for such payment.
- v. Payments under this Policy shall only be made in Indian Rupees irrespective of the location of accident which has given rise to the claim.
- vi. We shall make the payment of claim that has been admitted as payable by Us or reject the claim as per the Policy terms and conditions within 30 days of receipt of last necessary document(s). All claims will be settled in accordance with the applicable regulatory guidelines, including IRDAI (Protection of Policyholders Regulation), 2017. In case of delay in payment of any claim that has been admitted as payable by Us under the Policy terms and condition, beyond the time period as prescribed under IRDAI (Protection of Policyholders Regulation), 2017, we shall pay interest at a rate which is 2% above the bank rate from the date of receipt of last necessary document(s) to the date of payment of claim. For the purpose of this clause, 'bank rate' shall mean the bank rate fixed by the Reserve Bank of India (RBI) at the beginning of the financial year in which claim has fallen due.
- vii. Where the circumstances of a claim warrant an investigation in our Opinion, We shall initiate and complete such investigation at the earliest, in any case not later than 30 days from the date of

receipt of last necessary document. In such cases, We shall settle the claim within 45 days from the date of receipt of last necessary document. In case of delay beyond stipulated 45 days , We shall be liable to pay interest at a rate 2% above the bank rate from the date of receipt of last necessary document to the date of payment of claim.

viii. The assignment o of benefits of the policy shall be subject to applicable law.

Applicable for if Loan Secure benefit is opted

- i. We shall on admission of a claim make the payment of the principal outstanding amount to the Bank/Financial Institution where the Insured Person has authorized Us for the same. Where the Insured Person has opted for a Static Sum Insured; We shall on admission of a claim make the payment of the principal outstanding amount to the Bank/Financial Institution where the Insured Person has authorized Us for the same and any balance Static Sum Insured shall be payable to the Insured Person or Nominee, as applicable. The Insured Person can authorize for payment of principal outstanding amount to the Bank/ Financial Institution at the time of opting for coverage under this Policy or at a later date.
- ii. We will only make payment to Insured Person, Nominee or the Bank/Financial Institution, as applicable, under this Policy. Receipt of payment by Insured Person, Nominee or Master Policyholder shall be considered as a complete discharge of Our liability against the respective/any claim under this Policy. In the event of Insured Person’s death, We will make payment to the Nominee (as named in the Schedule/Certificate of Insurance). Payment of the admissible claim to the Bank/Financial Institution shall be as per table below

Sum Insured Type	Sum Insured settlement basis	Claim amount paid to
Reducing Sum Insured	The Principal Outstanding in the books of Bank/Financial Institution as on the date of occurrence of the event minus all the unpaid/ overdue EMI’s (if any) payable to Bank/Financial Institution	Bank/Financial Institution

J. Non-Disclosure or Misrepresentation:

If at the time of issuance of Policy or during continuation of the Policy, the information provided to Us in the proposal form or otherwise, by You or the Insured Person or anyone acting on behalf of You or an Insured Person is found to be incorrect, incomplete, suppressed or not disclosed, wilfully or otherwise, the Policy shall be:

- cancelled ab initio from the inception date or the renewal date (as the case may be), , upon a 30 day notice by sending an endorsement to Your address shown in the Schedule, or the Policy may be modified by Us with the consent of the Proposer and
- the claim under such Policy if any, shall be rejected/repudiated forthwith.

K. Fraudulent Claims:

If any claim is in any manner fraudulent, or is supported by any fraudulent means or devices, whether by You or the Insured Person or anyone acting on behalf of You or an Insured Person, then this Policy shall be:

- Cancelled (without any refund of premium) ab-initio from the inception date or the renewal date (as the case may be), upon a 30 day notice by sending an endorsement to Your address shown in the Schedule or the Policy may be modified by Us with the consent of the Proposer and
- all benefits payable, if any, under such Policy shall be forfeited with respect to such claim.

L. Other Insurance (Applicable to Indemnity Benefits on the policy)

If at the time when any claim is made under this Policy, insured has two or more policies from one or more Insurers to indemnify treatment cost, which also covers any claim (in part or in whole) being made under this Policy, then the Policy holder shall have the right to require a settlement of his claim in terms of any of his policies. The insurer so chosen by the Policy holder shall settle the claim, as long as the claim is within the limits of and according to terms of the chosen Policy.

Provided further that, If the amount to be claimed under the Policy chosen by the Policy holder, exceeds the sum insured under a single Policy after considering the deductibles or co-pay (if applicable), the Policy holder shall have the right to choose the insurers by whom claim is to be settled. . In such cases, the respective insurers may then settle the balance of the claimed amount as per the limits and according to terms of the respective Policy. This clause shall only apply to indemnity sections of the Policy.

M. Change of Occupation

You will give Us notice of any change in the business or occupation of any Insured Person within 30 days of such change and We will issue an endorsement to this effect.

If at the time a claim arises under this Policy the Insured Person has changed his occupation without Us being notified, then Our maximum liability will be limited to the amount that would have been payable for the premium paid and the new occupation.

N. Alterations to the Policy

This Policy constitutes the complete contract of insurance. This Policy cannot be changed or varied by any one (including an insurance agent or broker) except Us, and any change we make will be evidenced by a written endorsement signed and stamped by Us.

O. Renewal

This policy is ordinarily renewable for life except on grounds of fraud, moral hazard or misrepresentation or non-cooperation by the insured

- a) We are NOT under any obligation to:
 - i) Send renewal notice or reminders.
 - ii) Renew it on same terms or premium as the expiring Policy. Any change in benefit or premium (other than due to change in occupation) will be done with the approval of the Insurance Regulatory and Development Authority of India (IRDAI) and will be intimated to You atleast 3 months in advance. In the likelihood of this policy being withdrawn in future, we will intimate you about the same 3 months prior to expiry of the policy.
- b) We will not apply any additional loading on your policy premium at renewal based on claim experience.
- c) We shall be entitled to call for any information or documentation before agreeing to renew the Policy. Your Policy terms may be altered based on the information received.
- d) All applications for renewal of the Policy must be received by Us before the end of the Policy Period. A Grace Period of 30 days for renewing the Policy is available under this Policy. Any disease/ condition contracted during the Grace Period will not be covered and will be treated as a Pre-existing Condition.

- e) We offer lifelong renewal for all the Insured Persons. However, for age 70 and above during renewals the Sum Insured will be restricted to Rs. 20, 00,000 INR if the coverage is beyond 20,00,000 and premium will be charged as per restricted sum insured. Policy does not offer Sum Insured enhancement beyond the completed age of 70 years.

P. Notices

Any notice, direction or instruction under this Policy shall be in writing and if it is to:

- i) Any Insured Person, it would be sent to You at the address specified in Schedule / endorsement
- ii) Us, shall be delivered to Our address specified in the Schedule.
- iii) No insurance agents, brokers, other person/ entity is authorised to receive any notice on Our behalf.

Q. Dispute Resolution Clause

Any and all disputes or differences under or in relation to this Policy shall be determined by the Indian Courts and subject to Indian law.

R. Nomination

You can change the nominee to whom such payment is to be made at any time during the Policy Period, provided that such change shall only be effective when You have notified Us and We have recorded the change by an endorsement to this effect.

S. Termination

- a) You may terminate this Policy at any time by giving Us written notice, and the Policy shall terminate when such written notice is received. There will be no refund for cancellation for policies with upto 6 months of duration. For policies beyond 6 months of duration & subject to no claim been made under the Policy, we will refund the premium in accordance with the table below

Length of time policy is in force	Policy Duration < 1 year	1 year	2 years	3 year
Upto 1 Month	Nil	75%	87.50%	92.50%
Upto 3 Months	Nil	50%	75.00%	85.00%
Upto 6 Months	Nil	25%	62.50%	75.00%
Upto 12 Months	Nil	Nil	48.00%	60.00%
Upto 15 Months	NA		25.00%	50.00%
Upto 18 Months	NA		12.00%	35.00%
Upto 24 Months	NA		Nil	30.00%
Upto 30 Months	NA			15.00%
Upto 30 +Months	NA			Nil

- b) We shall terminate this Policy for the reasons as specified under aforesaid section 4 I) (Non-Disclosure or Misrepresentation) & section 4 J) (Fraudulent Claims) of this Policy and such termination of the Policy shall be ab initio from the inception date or the renewal date (as the case may be), upon 30 day notice, by sending an endorsement to Your address shown in the Schedule. In case of Dishonest or Fraudulent claims the premium paid will not be refunded.

T. Free Look Period (Applicable for policies with policy duration of 1 year or greater)

You have a period of 15 days from the date of receipt of the Policy document to review the terms and conditions of this Policy. If You have any objections to any of the terms and conditions, You have the option of

cancelling the Policy stating the reasons for cancellation and You will be refunded the premium paid by You after adjusting the amounts spent on any medical check-up, stamp duty charges and proportionate risk premium. You can cancel Your Policy only if You have not made any claims under the Policy. All Your rights under this Policy will immediately cease on the free look cancellation of the Policy.

This condition shall apply to policies with Policy Period opted is of 1, 2 and 3 years

U. Portability

Individual personal Accident policy will offer portability benefit to Insured Person(s) covered under similar retail Personal Accident Policy offered by other non-life insurer or standalone health insurer. Portability will be subject to underwriting and credit will be provided for accrued cumulative bonus provided the policy has been maintained without a break as per portability guidelines issued by IRDA.

Section. 5 Schedule of Benefits

Benefits	Sum Insured		
Benefit 1. 1) Accidental Death	<ul style="list-style-type: none"> - 20 (twenty) times annual income for salaried people and 25 (twenty five) times the annual income of self-employed/business owners. - The maximum sum insured for unearned income will be 10 times the annual income up to a maximum of 50L. 		
Benefit 1. 2) Transportation of Mortal Remains	Upto INR 25000; 50000; 100,000		
Benefit 1. 3) Cremation Ceremony	Upto INR 25000; 50000; 100,000		
Benefit 2. Permanent Total Disablement	<ul style="list-style-type: none"> - 20 (twenty) times annual income for salaried people and 25 (twenty five) times the annual income of self-employed/business owners. - The maximum sum insured for unearned income will be 10 times the annual income up to a maximum of 50L 		
Benefit 3. Permanent Partial Disablement	<ul style="list-style-type: none"> - 20 (twenty) times annual income for salaried people and 25 (twenty five) times the annual income of self-employed/business owners. - The maximum sum insured for unearned income will be 10 times the annual income up to a maximum of 50L 		
Benefit 4. Temporary Total Disablement	Two times total annual income maximum up to (Lower of Rs. 50,00,000 L and accidental death sum insured)		
Benefit 5. Emergency Road Ambulance Charges	Upto INR 2000, 5000, 10000, 20000		
Benefit 6. Emergency Air Ambulance Charges	Upto INR 100000, 200000, 300000		
Benefit 7. Education Fund	Upto INR 20000, 50000, 100000, 200000		
Benefit 8. Family Transportation	Upto INR 10000; 50000; 100,000		
Benefit 9. Purchase of Blood	Upto 5 % of AD Sum Insured; max up to Rs 10,000		
Benefit 10. Transportation of Imported Medicine	Upto 5 % of AD Sum Insured; max up to Rs 20,000		
Benefit 11. Accident Hospital Cash	<table border="1" style="width: 100%; border-collapse: collapse;"> <tr> <td style="width: 50%; padding: 5px;">Per day</td> <td style="width: 50%; padding: 5px;">Maximum no of days</td> </tr> </table>	Per day	Maximum no of days
Per day	Maximum no of days		

	INR 1000	15 days	30 days	60 days
	INR 3000	15 days	30 days	60 days
	INR 5000	15 days	30 days	60 days
Benefit 12. Accidental Medical Expenses	Upto 10% of AD Sum Insured; maximum 50,000			
Benefit 13. Accidental In-patient Hospitalisation	Upto INR 1 Lacs, 2 Lacs, 3 lacs, 4 lacs, 5 Lacs			
Benefit 14. Restore Benefit for Accidental In-patient Hospitalisation	Accidental In-patient Sum Insured			
Benefit 15. Accidental Out-patient Hospitalisation	INR 5000, 10000, 20000 *Deductible of INR 500 apply to each and every claim			
Benefit 16. Broken Bones	INR 25000, 50000, 1lacs			
Benefit 17. Marriage Expenses for Children	10,00,000			
Benefit 18. Coma	Two times total annual income maximum up to (Lower of Rs. 50,00,000 L and accidental death sum insured)			
Benefit 19. Carrier	INR 50000, 100000, 200000			
Benefit 21. Modification of residence/ vehicle	Upto INR 3 lacs, 5 lacs, 10 lacs			
Benefit 22. Burns	Upto 10 Lac 15 Lac; 25 Lac			
Benefit 23. Elderly Care	Upto INR 3 lacs, 5 lacs, 10 lacs			
Benefit 24. Pet Care	INR 2000 / INR 2500 for a maximum of 15 days			
Benefit 25. Homemaker Care Allowance	INR 10,000; INR 25,000; INR 50,000			
Benefit 26. Orphan Support	2 times AD sum insured for each insured person			
Benefit 27. Cost of Prosthetics	Upto INR 20000, 50000; 75000; 100,000			
Benefit 28. Education Fund on disability of dependent child	INR 100000, 200000, 300000			
Benefit 29. Disappearance	100% of AD sum insured			
Benefit 30. Adventure sports	100 % of AD/PTD Sum Insured			
Benefit 31. Head & Spinal Injuries	Upto max of INR 10000, 20000, 50000			
Benefit 32. Loan Secure	Latest principal outstanding loan amount per bank details			
Benefit 33. Trip Cancellation	Upto 10000			
Benefit 34. Loss of Personal Effects	INR 100,000			
Benefit 35. Emergency Hotel Stay	Upto 10000			
Benefit 36. Multi member disability	120% of Permanent total Disablement Sum Insured			
Benefit 37. Cab and Bus Cover	INR 50000, 100000			

Section. 6 Definitions

The terms defined below have the meanings ascribed to them wherever they appear in this Policy Document and, where appropriate, references to the singular include references to the plural; references to the male include the female and references to any statutory enactment include subsequent changes to the same:

- Def. 1. **Accident** means a sudden, unforeseen and involuntary event caused by external, visible and violent means.
- Def. 2. **Acts of God perils** means and include lightening, storm, tempest, flood inundation, subsidence, landslide, earthquake, tsunami, cyclone, volcano, and other similar calamities
- Def. 3. **Adventure sports** (also called are action sport, aggro sports and extreme sports) are popular term for certain sport/recreational activities perceived as involving a high degree of risk. These activities often involve speed, height, a high level of physical exertion, and highly specialized gear such as racing on wheels or horseback, skydiving, wind surfing, wakeboarding, scuba diving, surfing, wind surfing, kiteboarding, winter sports, parachuting, river rafting, canoeing involving rapid water current, rock climbing, pot holing, bungee jumping, ice hockey, ballooning, hand gliding, diving or under water activity, polo etc.
- Def. 4. **Age or Aged** means completed years as at the Commencement Date.
- Def. 5. **Commencement Date** means the commencement date of this Policy as specified in the Schedule.
- Def. 6. **Condition Precedent** means a policy term or condition upon which the Insurer's liability under the policy is conditional upon.
- Def. 7. **Carrier** means a civilian or commercial land, air or water conveyance operating under a valid licence from transportation of passengers by air, sea, road or rail for a fee.
- Def. 8. **Carrier (For Taxi and Bus)** means a registered radio taxi, two wheeler taxi, auto services or private intercity bus service booked through a transportation aggregator Like Ola, Uber, Meru, Red Bus etc. which can be booked through an App or other means and provides services for a fee.
- Def. 9. **Cumulative Bonus** means any increase in the Sum Insured granted by the insurer without an associated increase in premium.
- Def. 10. **Day Care centre** means any institution established for day care treatment of illness and/or injuries or a medical setup within a hospital and which has been registered with the local authorities, wherever applicable, and is under the supervision of a registered and qualified medical practitioner AND must comply with all minimum criteria as under—
- has qualified nursing staff under its employment;
 - has qualified medical practitioner/s in charge;
 - has a fully equipped operation theatre of its own where surgical procedures are carried out;
 - maintains daily records of patients and will make these accessible to the insurance company's authorized personnel
- Def. 11. **Day Care Procedures** means those medical treatment, and/or surgical procedure
- i. which is undertaken under General or Local Anaesthesia in a Hospital/day care centre in less than 24 hours because of technological advancement,
 - ii. which would have otherwise required a Hospitalisation of more than 24 hours.
- Treatment normally taken on an Out-patient basis is not included in the scope of this definition

- Def. 12. **Deductible** means a cost-sharing requirement under a health insurance policy that provides that the insurer will not be liable for a specified rupee amount in case of indemnity policies and for a specified number of days/hours in case of hospital cash policies which will apply before any benefits are payable by the insurer. A deductible does not reduce the Sum Insured.
- Def. 13. **Dependents** means only the family members listed below:
- i) Your legally married spouse as long as she continues to be married to You;
 - ii) Your children Aged between 91 days and 25 years if they are unmarried
 - iii) Your natural parents or parents that have legally adopted You, provided that the parent was below 65 years at his initial participation in the Policy.
 - iv) Your Parent -in-law as long as Your spouse continues to be married to You and were below 65 years at his initial participation in the Policy.
- All Dependent parents must be financially dependent on You.
- Def. 14. **Dependent Child** means a child (natural or legally adopted), who is unmarried, Aged between 91 days and 25 years, financially dependent on the primary Insured or Proposer and does not have his / her independent sources of income.
- Def. 15. **Disclosure of information norm** means the policy shall be void and all premiums paid hereon shall be forfeited to the Company, in the event of misrepresentation, mis-description or non-disclosure of any material fact.
- Def. 16. **Medical Practitioner** means a person who holds a valid registration from the medical council of any state or medical council of India or council for Indian medicine or for homeopathy set up by the government of India or a state government and is thereby entitled to practice medicine within its jurisdiction; and is acting within the scope and jurisdiction of license. Medical Practitioner who is sharing the same residence with the Insured Person's and is a member of Insured Person's family are not considered as Medical Practitioner under the scope of this Policy.
- Def. 17. **Grace Period** means the specified period of time immediately following the premium due date during which a payment can be made to renew or continue a Policy in force without loss of continuity benefits such as waiting periods and coverage of Pre-Existing Diseases. Coverage is not available for the period for which no premium is received.
- Def. 18. **Hospital** means any institution established for in-patient care and day care treatment of illness and/or injuries and which has been registered as a hospital with the local authorities under the Clinical Establishments (Registration and Regulation) Act, 2010 or under the enactments specified under the Schedule of Section 56(1) of the said Act OR complies with all minimum criteria as under:
- has at least 10 in-patient beds, in those towns having a population of less than 10,00,000 and 15 in-patient beds in all other places,
 - has qualified nursing staff under its employment round the clock,
 - has qualified Medical Practitioner(s) in charge round the clock,
 - has a fully equipped operation theatre of its own where surgical procedures are carried out,
 - maintains daily records of patients and will make these accessible to the insurance company's authorized personnel.
- Def. 19. **Hospitalisation** or **Hospitalised** means admission in a Hospital for a minimum of 24 consecutive hours except for specified procedures / treatments, where such admission could be for a period of less than 24 consecutive hours.
- Def. 20. **Injury** means accidental physical bodily harm excluding illness or disease solely and directly caused by external, violent and visible and evident means which is verified and certified by a Medical Practitioner.
- Def. 21. **In-patient Care** means treatment for which the Insured Person has to stay in a Hospital for more than 24 hours for a covered event.

Def. 22. **Insured Person** means You and the persons named in the Schedule.

Def. 23. **Known Carrier/ Host** means an insect or an animal that carries or hosts disease causing organism and spreads disease by transferring these organisms.

Def. 24. **Medical Expenses** means those expenses that an Insured Person has necessarily and actually incurred for medical treatment on account of illness or Accident on the advice of a Medical Practitioner, as long as these are no more than would have been payable if the Insured Person had not been insured and no more than other Hospitals or doctors in the same locality would have charged for the same medical treatment.

a) Pre- Hospitalisation Medical Expenses means the Medical expenses incurred immediately before the Insured Person is Hospitalised, provided that:

- i. Such Medical Expenses are incurred for the same condition for which the Insured Person's Hospitalisation was required, and
- ii. The In-patient Hospitalization claim for such Hospitalization is admissible by the Insurance Company

b) Post- Hospitalisation Medical Expenses means Medical expenses incurred immediately after the insured person is discharged from the hospital provided that:

- iii. Such Medical Expenses are incurred for the same condition for which the insured person's hospitalization was required and
- iv. The inpatient hospitalization claim for such hospitalization is admissible by the insurance company

Def. 25. **Medically Necessary** means any treatment, test, medication, or stay in Hospital or part of stay in Hospital which

- Is required for the medical management of the Illness or injury suffered by the Insured Person;
- Must not exceed the level of care necessary to provide safe, adequate and appropriate medical care in scope, duration or intensity.
- Must have been prescribed by a Medical Practitioner.
- Must conform to the professional standards widely accepted in international medical practice or by the medical community in India.

Def. 26. **Medical Practitioner** means a person who holds a valid registration from the medical council of any state or medical council of India or council for Indian medicine or for homeopathy set up by the government of India or a state government and is thereby entitled to practice medicine within its jurisdiction; and is acting within the scope and jurisdiction of license. Medical Practitioner who is sharing the same residence with the Insured Person's and is a member of Insured Person's family are not considered as Medical Practitioner under the scope of this Policy.

Def. 27. **Network Provider** means Hospitals or health care providers enlisted by an insurer or by a TPA and insurer together to provide medical services to an insured on payment by a cashless facility

Def. 28. **Network Provider** means Hospitals or health care providers enlisted by an insurer or by a TPA and insurer together to provide medical services to an insured on payment by a cashless facility

Def. 29. **Nominee** means the person named in the Policy Schedule who is nominated to receive the benefits under this Policy in accordance with the terms of the Policy, if the Policyholder is deceased.

Def. 30. **Non Network means** any Hospital, day care centre or other provider that is not part of the Network

Def. 31. **Notification of Claim** means the process of notifying a claim to the insurer or TPA by specifying the timeliness as well as the address / telephone number to which it should be notified.

Def. 32. **OPD treatment** means the treatment in which the Insured visits a clinic / hospital or associated facility like a consultation room for diagnosis and treatment based on the advice of a Medical Practitioner. The Insured is not admitted as a day care or in-patient

Def. 33. **Policyholder** means the person named in the Policy Schedule as the policyholder

Def. 34. **Policy Schedule** means schedule attached to and forming part of the Policy

Def. 35. **Portability** means transfer by an individual health insurance policyholder (including family cover) of the credit gained for pre-existing conditions and time-bound exclusions if he/she chooses to switch from one insurer to another.

Def. 36. **Pre-existing Condition** means any condition, ailment or injury or related condition(s) for which you had signs or symptoms, and / or were diagnosed, and / or received medical advice/ treatment, within 48 months prior to the first policy issued by the insurer

Def. 37. **Policy** means Your statements in the proposal form (which are the basis of this Policy), this policy wording (including endorsements, if any) and the policy schedule (as the same may be amended from time to time).

Def. 38. **Policy Period** means the period between the Commencement Date and the Expiry Date specified in the Schedule.

Def. 39. **Policy Year** means a year following the Commencement Date and its subsequent annual anniversary.

Def. 40. **Professional Sport** means a sport which is the primary livelihood earning of a sports person.

Def. 41. **Qualified Nurse** is a person who holds a valid registration from the nursing council of India or the nursing council of any state in India

Def. 42. **Reasonable & Customary Charges** means the charges for services or supplies, which are the standard charges for a specific provider and consistent with the prevailing charges in the geographical area for identical or similar services, taking into account the nature of illness/ injury involved.

Def. 43. **Renewal** means the terms on which the contract of insurance can be renewed on mutual consent with a provision of grace period for treating the renewal continuous for the purpose of all waiting periods.

Def. 44. **Serious Injury** means a personal injury which results in death, dismemberment, significant disfigurement, a fracture, loss of a foetus, permanent loss of use of a body organ, member, function or system, permanent consequential limitation of use of a body organ or member, significant limitation of use of a body function or system, or a medically determined injury or impairment of a non-permanent nature which prevents the injured person from performing substantially all of the material acts which constitute such person's usual and customary daily activities

Def. 45. **Spouse means** Your legally married spouse as long as she continues to be married to You.

Def. 46. **Sum Insured** means, in respect of each Benefit, the sum shown in the Schedule against that Benefit and such sum represents Our maximum liability for each Insured Person for any and all claims made during the Policy Period under that Benefit, provided that Our maximum liability for each Insured Person for any and all claims made during the Policy Period for any and all Benefits shall be limited to the Accidental Death Sum Insured unless expressly stated to the contrary.

Def. 47. **Terrorism**¹ shall mean an act, including, but not limited to, the use of force or violence and/or the threat thereof, of any person or group(s) of persons, whether acting alone or on behalf of or in connection with any organisation(s) or Government(s), committed for political, religious or ideological purposes or reasons including the intention to influence any government and/or to put the public, or any section of the public, in fear.”

Def. 48. **We/Our/Us** means the Apollo Munich Health Insurance Company Limited.

Def. 49. **You/Your/Policyholder** means the person named in the Schedule who has concluded this Policy with Us.

Section. 7 Claim Related Information

For any claim related query, intimation of claim and submission of claim related documents, You can contact Apollo Munich through:

- Website : www.apollomunichinsurance.com
- Toll Free : 1800-102- 0333
- Fax : 1800- 425- 4077
- Courier : Claims Department,
Apollo Munich Health insurance Co. Ltd
Ground floor, Srinilaya – Cyber Spazio
Suite # 101,102,109 & 110, Ground Floor,
Road No. 2, Banjara Hills,
Hyderabad-500 034
Or
Claims Department
Apollo Munich Health Insurance Company Ltd.,
2nd & 3rd Floor, iLABS Centre, Plot No. 404-405,
Udyog Vihar, Phase-III, Gurgaon-122016, Haryana.

Section. 8 Grievance Redressal Procedure

If You have a grievance that You wish Us to redress, You may contact Us with the details of Your grievance through:

- Our website : www.apollomunichinsurance.com
- E-mail : customerservice@apollomunichinsurance.com
- Toll Free : 1800-102-0333
- Fax : +91-124-4584111
- Courier : Any of Our Branch office or Corporate office

You may also approach the grievance cell at any of Our branches with the details of Your grievance during Our working hours from Monday to Friday.

As per guidelines on special provision for Insured Persons who are senior citizens, We will provide a separate channel for addressing grievances of our senior citizen customers. You may avail this service by contacting the above mentioned toll free no and selecting suitable option provided on Our Interactive Voice Response (IVR) system.

If You are not satisfied with Our redressal of Your grievance through one of the above methods, You may contact Our Head of Customer Service at:

The Grievance Cell, Apollo Munich Health Insurance Company Limited, iLABS Centre, 2nd & 3rd Floor, Plot No 404 - 405, Udyog Vihar, Phase – III, Gurgaon -122016, HARYANA

Section. 9 Insurance Ombudsman

If You are not satisfied with Our redressal of Your grievance through one of the above methods, You may approach the nearest Insurance Ombudsman for resolution of Your grievance. The contact details of Ombudsman offices are mentioned below.

Address of Contact Details of Ombudsman Centres
<p>Office of the Executive Council of Insurers (Monitoring Body for Offices of Insurance Ombudsman) 3rd Floor, Jeevan Seva Annexe, Santacruz(West), Mumbai – 400054. Tel: 26106671/ 6889. Email id: inscoun@ecoi.co.in Website: www.ecoi.co.in</p>

If you have a grievance, approach the grievance cell of Insurance Company first. If complaint is not resolved/ not satisfied/not responded for 30 days then You can approach The Office of the Insurance Ombudsman (Bimalokpal)
Please visit our website for details to lodge complaint with Ombudsman.

<p>Office of the Insurance Ombudsman, 6th Floor, Jeevan Prakash Bldg, Tilak Marg, Relief Road, AHMEDABAD - 380001. Tel: 079 25501201/ 02/05/06 Email: bimalokpal.ahmedabad@ecoi.co.in</p>	<p>Office of the Insurance Ombudsman, 2nd Floor, Janak Vihar Complex, 6, Malviya Nagar, BHOPAL - 462 003. Tel: 0755 - 2769201/ 9202 Fax: 0755 - 2769203 Email: bimalokpal.bhopal@ecoi.co.in</p>	<p>Office of the Insurance Ombudsman, Jeevan Bhawan, Phase-2, 6th Floor, Nawal Kishore Road, Hazaratganj, LUCKNOW-226 001. Tel: 0522 - 2231331/ 2231330 Fax: 0522 - 2231310 Email: bimalokpal.lucknow@ecoi.co.in</p>	<p>Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S.V. Road, Santacruz(W), MUMBAI-400 054. Tel: 022 - 26106960/ 26106552 Fax : 022 - 26106052 Email: bimalokpal.mumbai@ecoi.co.in</p>
<p>Office of the Insurance Ombudsman, 62, Forest Park, BHUBANESHWAR - 751 009. Tel: 0674 - 2596455/2596003 Fax: 0674 - 2596429 Email: bimalokpal.bhubaneswar@ecoi.co.in</p>	<p>Office of the Insurance Ombudsman, SCO No.101-103,2nd Floor, Batra Building, Sector 17-D, CHANDIGARH - 160 017. Tel:- 0172 - 2706468/2772101 Fax: 0172 - 2708274 Email: bimalokpal.chandigarh@ecoi.co.in</p>	<p>Office of the Insurance Ombudsman, Ground Floor, Jeevan Nidhi II, Bhawani Singh Road, JAIPUR – 302 005. Tel: 0141 - 2740363 Email: bimalokpal.jaipur@ecoi.co.in</p>	<p>Office of the Insurance Ombudsman, 3rd Floor, Jeevan Darshan, N.C. Kelkar Road, Narayanpet PUNE – 411 030. Tel: 020 - 32341320 Email: bimalokpal.pune@ecoi.co.in</p>
<p>Office of the Insurance Ombudsman, Fathima Akhtar Court, 4th Floor, 453 (old 312), Anna Salai, Teynampet, CHENNAI - 600 018. Tel: 044 - 24333668/ 24335284 Fax: 044 - 24333664 Email: bimalokpal.chennai@ecoi.co.in</p>	<p>Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Bldg., Asaf Ali Road, NEW DELHI - 110 002. Tel: 011 - 23234057/ 23232037 Fax: 011 - 23230858 Email: bimalokpal.delhi@ecoi.co.in</p>	<p>Office of the Insurance Ombudsman, 24th Main Road, Jeevan Soudha Bldg., JP Nagar, 1st Phase, Ground Floor BENGALURU – 560 025. Tel: 080 - 26652049/ 26652048 Email: bimalokpal.bengaluru@ecoi.co.in</p>	<p>Office of the Insurance Ombudsman, 4th Floor, Bhagwan Sahai Palace, Main Road, Naya Bans, Sector-15, NOIDA – 201 301. Tel: 0120 - 2514250/ 51/ 53 Email: bimalokpal.noida@ecoi.co.in</p>
<p>Office of the Insurance Ombudsman, “Jeevan Nivesh”, 5th Floor, S.S. Road, GUWAHATI - 781 001. Tel: 0361 - 2132204/ 5 Fax: 0361 - 2732937 Email: bimalokpal.guwahati@ecoi.co.in</p>	<p>Office of the Insurance Ombudsman, 6-2-46, 1st Floor, Moin Court, A.C. Guards, Lakdi-Ka-Pool, HYDERABAD-500 004. Tel: 040 - 65504123/ 23312122 Fax: 040 - 23376599 Email: bimalokpal.hyderabad@</p>	<p>Office of the Insurance Ombudsman, 1st Floor, Kalpana Arcade Building, Bazar Samiti Road, Bahadurpur, PATNA – 800 006. Tel: 0612 - 2680952 Email id: bimalokpal.patna@ecoi.co.in</p>	

	ecoi.co.in		
Office of the Insurance Ombudsman, 2nd Floor, CC 27/2603, Pulinat Bldg., M.G. Road, ERNAKULAM-682 015. Tel: 0484 - 2358759/ 2359338 Fax: 0484 - 2359336 Email: bimalokpal.ernakulam@ ecoi.co.in	Office of the Insurance Ombudsman, Hindustan Building. Annexe, 4th Floor, C.R.Avenue, KOLKATA - 700072 Tel: 033 - 22124339/ 22124346 Fax: 22124341 Email: bimalokpal.kolkata@ ecoi.co.in		

IRDA REGULATION NO 5: This Policy is subject to regulation 5 of IRDAI (Protection of Policyholder's Interests) Regulation.

Annexure I Daycare Procedure

Daycare Procedures will include following Daycare Surgeries & Daycare Treatments

Microsurgical operations on the middle ear

1. Stapedotomy
2. Stapedectomy
3. Revision of a stapedectomy
4. Other operations on the auditory ossicles under general/spinal anesthesia
5. Myringoplasty (Type -I Tympanoplasty)
6. Tympanoplasty (closure of an eardrum perforation/reconstruction of the auditory ossicles)
7. Revision of a Tympanoplasty
8. Other microsurgical operations on the middle ear under general /spinal anesthesia

Other operations on the middle & internal ear

9. Myringotomy
10. Removal of a tympanic drain
11. Incision of the mastoid process and middle ear
12. Mastoidectomy
13. Reconstruction of the middle ear
14. Other excisions of the middle and inner ear
15. Fenestration of the inner ear
16. Revision of a fenestration of the inner ear
17. Incision (opening) and destruction (elimination) of the inner ear
18. Other operations on the middle and inner ear under general /spinal anesthesia
19. Removal of Keratosis Obturans

Operations on the nose & the nasal sinuses

20. Excision and destruction of diseased tissue of the nose
21. Operations on the turbinates (nasal concha)
22. Other operations on the nose under general/spinal anesthesia
23. Nasal sinus aspiration
24. Foreign body removal from nose

Operations on the eyes

25. Incision of tear glands
26. Other operations on the tear ducts
27. Incision of diseased eyelids
28. Excision and destruction of diseased tissue of the eyelid
29. Operations on the canthus and epicanthus
30. Corrective surgery for entropion and ectropion
31. Corrective surgery for blepharoptosis
32. Removal of a foreign body from the conjunctiva
33. Removal of a foreign body from the cornea
34. Incision of the cornea
35. Operations for pterygium
36. Other operations on the cornea
37. Removal of a foreign body from the lens of the eye

38. Removal of a foreign body from the posterior chamber of the eye
39. Removal of a foreign body from the orbit and eyeball
40. Operation of cataract
41. Retinal detachment
42. Correction of Eyelids Ptosis by Levator Palpebrae Superioris Resection (bilateral)
43. Correction of Eyelids Ptosis by Fascia Lata Graft (bilateral)
44. Diathermy/ Cryotherapy to treat retinal tear
45. Anterior chamber Pancentesis/ Cyclodiathermy/ Cyclocryotherapy / goniotomy/ Trabeculotomy and Filtering and Allied operations to treat glaucoma
46. Enucleation of the eye without implant
47. Dacryocystorhinostomy for various lesions of Lacrimal Gland
48. Laser photocoagulation to treat Retinal Tear

Operations on the skin & subcutaneous tissues

49. Incision of a pilonidal sinus
50. Other incisions of the skin and subcutaneous tissues
51. Surgical wound toilet (wound debridement) and removal of diseased tissue of the skin and subcutaneous tissues
52. Local excision of diseased tissue of the skin and subcutaneous tissues
53. Other excisions of the skin and subcutaneous tissues
54. Simple restoration of surface continuity of the skin and subcutaneous tissues
55. Free skin transplantation, donor site
56. Free skin transplantation, recipient site
57. Revision of skin plasty
58. Other restoration and reconstruction of the skin and subcutaneous tissues
59. Chemosurgery to the skin
60. Destruction of diseased tissue in the skin and subcutaneous tissues
61. Reconstruction of deformity/defect in NailBed

Operations on the tongue

62. Incision, excision and destruction of diseased tissue of the tongue
63. Partial glossectomy
64. Glossectomy
65. Reconstruction of the tongue
66. Other operations on the tongue under general/spinal anesthesia

Operations on the salivary glands & salivary ducts

67. Incision and lancing of a salivary gland and a salivary duct
68. Excision of diseased tissue of a salivary gland and a salivary duct
69. Resection of a salivary gland
70. Reconstruction of a salivary gland and a salivary duct
71. Other operations on the salivary glands and salivary ducts

Other operations on the mouth & face

72. External incision and drainage in the region of the mouth, jaw and face
73. Incision of the hard and soft palate
74. Excision and destruction of diseased hard and soft palate
75. Incision, excision and destruction in the mouth

76. Plastic surgery to the floor of the mouth
77. Palatoplasty
78. Other operations in the mouth under general /spinal anesthesia

Operations on the tonsils & adenoids

79. Transoral incision and drainage of a pharyngeal abscess
80. Tonsillectomy without adenoidectomy
81. Tonsillectomy with adenoidectomy
82. Excision and destruction of a lingual tonsil
83. Other operations on the tonsils and adenoids under general /spinal anesthesia

Trauma surgery and orthopaedics

84. Incision on bone, septic and aseptic
85. Closed reduction on fracture, luxation or epiphyseolysis with osteosynthesis
86. Suture and other operations on tendons and tendon sheath
87. Reduction of dislocation under GA
88. Arthroscopic knee aspiration
89. Adenoidectomy

Operations on the breast

90. Incision of the breast
91. Operations on the nipple
92. Excision of single breast lump

Operations on the digestive tract

93. Incision and excision of tissue in the perianal region
94. Surgical treatment of anal fistulas
95. Surgical treatment of haemorrhoids
96. Division of the anal sphincter (sphincterotomy)
97. Other operations on the anus
98. Ultrasound guided aspirations
99. Sclerotherapy etc.
100. Laprotomy for grading Lymphoma with Splenectomy/ Liver/ Lymph Node Biopsy
101. Therapeutic laparoscopy with Laser
102. Cholecystectomy and Choledoch - Jejunostomy/ Duodenostomy/ Gastrostomy/ Exploration Common Bile Duct
103. Esophagoscopy, gastroscopy, duodenoscopy with polypectomy/ removal of foreign body/ diathermy of bleeding lesions
104. Lithotripsy/ Nephrolithotomy for renal calculus
105. Excision of renal cyst
106. Drainage of Pyonephrosis/ Perinephric Abscess
107. Appendicectomy with/ without Drainage

Operations on the female sexual organs

108. Incision of the ovary
109. Insufflation of the Fallopian tubes
110. Other operations on the Fallopian tube

111. Dilatation of the cervical canal
112. Conisation of the uterine cervix
113. Other operations on the uterine cervix
114. Incision of the uterus (hysterotomy)
115. Therapeutic curettage
116. Culdotomy
117. Incision of the vagina
118. Local excision and destruction of diseased tissue of the vagina and the pouch of Douglas
119. Incision of the vulva
120. Operations on Bartholin's glands (cyst)
121. Laser therapy of cervix for various lesions of Uterus
122. Salpino-Oophorectomy via Laproscopy

Operations on the prostate & seminal vesicles

123. Incision of the prostate
124. Transurethral excision and destruction of prostate tissue
125. Transurethral and percutaneous destruction of prostate tissue
126. Open surgical excision and destruction of prostate tissue
127. Radical prostatovesiculectomy
128. Other excision and destruction of prostate tissue
129. Operations on the seminal vesicles
130. Incision and excision of periprostatic tissue
131. Other operations on the prostate under general/spinal anesthesia

Operations on the scrotum & tunica vaginalis testis

132. Incision of the scrotum and tunica vaginalis testis
133. Operation on a testicular hydrocele
134. Excision and destruction of diseased scrotal tissue
135. Plastic reconstruction of the scrotum and tunica vaginalis testis
136. Other operations on the scrotum and tunica vaginalis testis

Operations on the testes

137. Incision of the testes
138. Excision and destruction of diseased tissue of the testes
139. Unilateral orchidectomy
140. Bilateral orchidectomy
141. Orchidopexy
142. Abdominal exploration in cryptorchidism
143. Surgical repositioning of an abdominal testis
144. Reconstruction of the testis
145. Implantation, exchange and removal of a testicular prosthesis
146. Other operations on the testis under general /spinal anesthesia

Operations on the spermatic cord, epididymis and ductus deferens

147. Surgical treatment of a varicocele and a hydrocele of the spermatic cord
148. Excision in the area of the epididymis
149. Epididymectomy

- 150. Reconstruction of the spermatic cord
- 151. Reconstruction of the ductus deferens and epididymis
- 152. Other operations on the spermatic cord, epididymis and ductus deferens

Operations on the penis

- 153. Operations on the foreskin
- 154. Local excision and destruction of diseased tissue of the penis
- 155. Amputation of the penis
- 156. Plastic reconstruction of the penis
- 157. Other operations on the penis under general/spinal anesthesia

Operations on the urinary system

- 158. Cystoscopic removal of stones
- 159. Catheterisation of bladder

Other Operations

- 160. Lithotripsy
- 161. Coronary angiography
- 162. Haemodialysis
- 163. Radiotherapy for Cancer
- 164. Cancer Chemotherapy
- 165. Renal biopsy
- 166. Bone marrow biopsy
- 167. Liver biopsy
- 168. Biopsy of Temporal Artery for Various lesions
- 169. External Arterio-venous shunt
- 170. Endoscopic polypectomy

Operation on bone and joints

- 171. Surgery for ligament tear
- 172. Surgery for meniscus tear
- 173. Surgery for hemoarthrosis/ pyoarthrosis
- 174. Removal of fracture pins/ nails
- 175. Removal of metal wire
- 176. Closed reduction on fracture, luxation
- 177. Reduction of dislocation under GA
- 178. Epiphyseolysis with Osteosynthesis
- 179. Excision of Bursitis
- 180. Tennis elbow release
- 181. Excision of various lesions in Coccyx
- 182. Arthroscopic knee aspiration

Note: The standard exclusions and waiting periods are applicable to all of the above Daycare Procedures depending on the medical condition/ disease under treatment. Only 24 hours hospitalisation is not mandatory

